



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 14th of June, 2012.

SRO 205 . In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor in consultation with the High Court of Jammu and Kashmir, hereby makes following amendments in the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2007, namely:-

- (i) in rule 11, the words, letters, signs and figures "rupees three hundred (₹300/-)" shall be substituted by the words, letters, signs and figures "rupees five hundred (₹500/-)"; and
- (ii) in rule 21, the words, abbreviation and figure "with effect from 1st November, 1999" shall be inserted between the words 'per month' and 'as Domestic Help Allowance'.

By order of the Governor.


Sd/-
(G. H. Tantray), IAS
Secretary to Government,
Department of L, J&PA

No: LD (A) 93/112-III


Dated: 14 -06-2012.

Copy for information and necessary action to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Government, Finance Department.
3. Secretary to Government, General Administration Department.
This is with reference to his letter No.GDC-76/CM/2012 dated 12-06-2012.
4. Registrar General, J&K High Court, Srinagar.
5. Principal Secretary to the Hon'ble chief Justice, J&K High Court, Srinagar.
6. Director Information, J&K, Srinagar.
7. Sr. Additional Advocate General, J&K at Supreme Court of India, New Delhi.
8. General Manager, Government Press, Srinagar for publication in an extraordinary issue of the Government Gazette.
9. SRO Section, Department of LJ&PA w.7.s.c.
10. Concerned file


(Showkat Ahmad Mir)

Assistant Legal Remembrancer,
Department of LJ&PA


14.6.2012